

(ii) A Statement regarding 'Review' by Government on the working of the Company. [Placed in Library. See No. LT-552/80].

(c) (i) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding 'Review' by Government on the working of the Company. [Placed in Library. See No. LT-553/80].

(d) (i) Annual Report of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding 'Review' by the Government on the working of the Company. [Placed in Library. See No. LT-554/80].

(3) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bombay, for the year 1978-79, under section 12A of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-555/80].

ORDINANCES IN RELATION TO THE STATES OF GUJARAT AND MADHYA PRADESH

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, on behalf of Shri Yogendra Makwana, I beg to lay on the Table:—

(1) A copy each of the following Ordinances (Hindi and English versions) under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—

(i) The Bombay Police (Gujarat Amendment) Ordinance, 1979 (No. 6 of 1979) promulgated by the Governor of Gujarat on the 15th November, 1979.

(ii) The Police (Incitement to Disaffection) (Gujarat Amendment) Ordinance, 1980 (No. 3 of 1980) promulgated by the Governor of Gujarat on the 18th January, 1980. [Placed in Library. See No. LT-556/80].

(2) A copy each of the following Ordinances (Hindi and English versions) under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh:—

(i) The Madhya Pradesh Atyavashyak Seva Sandharan Tatha Vichchinnata Nivaran (Sanshodhan) Adhyadesh, 1979 (No. 10 of 1979) promulgated by the Governor of Madhya Pradesh on the 26th December, 1979.

(ii) The Madhya Pradesh Atyavashyak Seva Sandharan Tatha Vichchinnata Nivaran (Sanshodhan) Nirsan Adhyadesh, 1980 (No. 2 of 1980) Promulgated by the Governor of Madhya Pradesh on the 6th February, 1980. [Placed in Library. See No. LT-557/80].

REPORT OF CAG OF INDIA FOR 1978-79 APPROPRIATION ACCOUNTS, RAILWAYS, FOR 1978-79, PARTS I AND II, AND BLOCK ACCOUNTS ETC. OF RAILWAYS FOR 1978-79

SHRI R. VENKATARAMAN: Sir, on behalf of Shri Jagannath Pahadia, I beg to lay on the Table:

(1) A copy of Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1978-79, Union Government (Railways) under article 151(1) of the Constitution.